

Engineers of C.E.A. on Deputation in Badarpur Thermal Power Project

9770. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that some 200 Engineers of C.E.A. are working on deputation in Badarpur Thermal Power Project;

(b) whether it is a fact that these engineers have been asked to accept job in that Thermal Power project in the scale of pay and other facilities inferior to what they are getting now at present under C.E.A.;

(c) if so, facts in details;

(d) whether it is a fact that these engineers have been threatened with retrenchment in case of non-acceptance of this offer; and

(e) if so, reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) There are at present about 130 Engineers of the C.E.A., including Supervisors, working on deputation in the Badarpur Thermal Power Project/Badarpur Thermal Power Station which is under the management and control of the National Thermal Power Corporation.

(b) to (e). A number of Supervisors were recruited by the erstwhile Central Water and Power Commission (Power Wing), now the Central Elec-

tricity Authority, and were posted at the Badarpur Thermal Power Project/Badarpur Thermal Power Station under construction including a few of them posted at headquarter under the C.E.A. Consequent on the transfer of the management of the B.T.P.P./B.T.P.S. to the National Thermal Power Corporation, Supervisors already posted at the BTPP/BTPS were treated as on foreign service with N.T.P.C. pending their absorption. Supervisors Association made a request to give an opportunity to the Supervisors working at the B.T.P.P./B.T.F.S. for exercising an option for absorption in the National Thermal Power Corporation or to revert to their parent cadre in the C.E.A. After holding discussions with the representatives of the Association of Supervisors and those of the N.T.P.C., it was decided that Supervisors working at the B.T.P.P./B.T.P.S. under the N.T.P.C. be allowed an option for absorption in the N.T.P.C. or for repatriation to the C.E.A. The details of their permanent absorption in the N.T.P.C., etc. are contained in the Statement attached

Statement

Supervisors of the C.E.A. in the pay scale of Rs. 425—700 and officers in the grade of E.A.D./A.E. in the pay scale of Rs. 650—1200 working at the B.T.P.P./B.T.P.S. under the N.T.P.C. were allowed to exercise an option for permanent absorption in the Corporation on the following terms and conditions:—

(A) Supervisors :

(i) Length of service in the grade of Rs. 425—700 in CEA	Grade to be offered in N.T.P.C.
Less than 3 years	Rs. 500—800 (Jr. Supervisor)
3 years but less than 7 Years	Rs. 550—900 (Supervisor Gr. II)
7 Years but less than 10 Years	Rs. 630—1050 (Supervisor Gr. I)
10 years and above	Rs. 700—1300 (Asstt. Engineer)

(ii) The following formula of pay fixation will be followed :—

Basic Pay in C.E.A.	Rs.
Add. DA in CEA (on date of absorption)	Rs.
Add 10% of basic in CEA	Rs.
Less DA in NTPC	Rs.

Rs. X

If X is a stage in the pay scale to be offered, then the pay will be fixed at that stage otherwise at the next higher stage.

(iii) The construction allowance, if any, being drawn by the individual Supervisors will be protected as personal to them so long as they continue at Badarpur.

(iv) They will be eligible for consideration for promotion to the next higher grade when they complete the prescribed eligibility period as laid down by the N.T.P.C. Presently these periods are as given in the Table above. For computing the period shown in the Table, their service as Supervisor in the C.E.A. from the date of continuous appointment in the CEA would be taken into account. The promotion would be regulated as per the rules of the N.T.P.C.

(B) Assistant Engineer/Extra Assistant Director:

(i) If an Assistant Engineer has completed 3 years service, he will be given offer in the engineer's grade (Rs. 800—1400).

(ii) Length of service in the Assistant Engineer's grade will be converted into weightage in the Engineer's grade by taking into account half the length of service as Assistant Engineer subject to a maximum of 2 years.

(iii) If an Assistant Engineer has completed less than 3 years' service, he will be eligible for the grade of Rs. 700—1300 (as Assistant Engineer) in which case his seniority in the grade of Assistant Engineer in CEA will be counted.

(iv) Their pay would be fixed on the basis of the following formula:

Basic Pay in CEA	Rs.
Add DA in CEA	Rs.
Add 20% of the basic subject to a maximum of Rs. 250/-	Rs.
Less NTPC DA	Rs.

Rs. X

If X is a stage in the N.T.P.C. scale then pay will be fixed at that stage otherwise at the next lower stage with excess being treated as personal pay to be absorbed on promotion.

(v) No construction allowance will be payable.

(C) General:

(1) The employees will be given an option to opt for the number of days

of casual leave and earned leave as in Central Government as on date without the facility for leave encashment or leave entitlements as per NTPC Leave Rules with the facility of leave encashment. No option will be available in respect of other types of leave.

(2) The date of absorption would be 1-4-1981.

(3) Employees once absorbed would be governed in all matters of discipline, conditions of service, etc. by the Rules of the N.T.P.C.

(4) The period of service rendered by Supervisors in the CEA would be reckoned towards Contributory Provident Fund benefits and the required amount would be credited by Government as employer's contributions subject to concurrence of the Ministry of Finance/Department of Personnel & A.R.

(5) Allowances will be admissible as per the NTPC Rules.

(6) As there are only a limited number of posts of Supervisors, the employees belonging to the cadre of Supervisors may have to be retrenched in the event of non-availability of posts in the CEA and their not exercising the absorption in the NTPC.

Central Power Projects under Construction in Karnataka

9771. SHRI JANARDHANA POOJARY: Will the Minister of ENERGY be pleased to state:

(a) the names and number of central power projects that are under construction in Karnataka State together with power production capacity in each case; and

(b) the estimated expenditure of each project and when they are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):

(a) and (b). While the National Hydro Electric Power Corporation is prepared to execute Hogenakal Hydro Electric Project in the central sector, provided the state government agrees, no central power generating project is under construction in the State of Karnataka at present.

कोल इण्डिया लिमिटेड का पुनर्गठन

9772. श्री निहाल सिंह : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या केन्द्रीय सरकार ने कोल इण्डिया लिमिटेड के पुनर्गठन के बारे में अब तक निर्णय कर लिया है; और

(ख) यदि हां, तो उसमें किन किन अन्य कम्पनियों का विलय करने का प्रस्ताव है और यह पुनर्गठन कब तक किये जाने की संभावना है?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विक्रम महाजन) : (क) और (ख). कोल इण्डिया लि. के पुनर्गठन के बारे में कोई निर्णय अभी नहीं लिया गया है।

Construction of Coal Dam Project in Himachal Pradesh

9773. PROF. NARAIN CHAND PARASHAR : Will the Minister of ENERGY be pleased to state:

(a) whether any plan for construction of Coal Dam Project in Himachal Pradesh has been finalised by Government;

(b) if so, the likely date by which the work on the Dam would begin, the likely cost and the generating capacity of the Dam along with the likely period for its completion; and

(c) if not, the likely date by which the plan would be finalised on the work concerned?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). The Government of Himachal Pradesh have agreed that Kol Dam H. E. Project be taken up for exploitation in the Central Sector. Residual investigations need to be comp-